

1	2	3	4	5	6	7	8	9	10
Orissa	70	15	19	135	35	55	268	40	34
Uttar Pradesh	8	1	0	4	1	0	9	2	0
West Bengal	40	11	0	35	19	9	346	184	38
Others	12	4	1	16	3	1	3	0	0
TOTAL :	1528	430	190	1673	519	234	2414	614	314

Not providing Ex-gratia payments to Disabled Jawans of CPMF

2800. MS. SUSHILA TIRIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the jawans of Paramilitary forces who get disabled in action are not provided even a nominal exgratia payments;

(b) if so, the reasons therefor;

(c) whether it is a fact that these disabled personnel are not even being paid medical payments; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) As per the existing rules ex-gratia compensation is payable only in the case of death to the next of kin of CPMF personnel. If the disabled personnel are boarded out, they are entitled to disability Pension under Central Civil Services (Extra Ordinary Pension) Rules. In case they are retained in service in spite of their disability, they are granted a lump-sum compensation in lieu of their disability pension.

(c) and (d) Disabled Paramilitary personnel are being provided medical assistance and heir expenditure on medical treatment are reimbursed under Medical Attendance Rules.

Devastation due to floods in Delhi, UP and Bihar

2801. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has conducted any survey to study the devastation in agriculture due to recent floods in Delhi, UP and Bihar States;

(b) if so, the details thereof;

(c) whether Government has paid compensation to the affected farmers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) As per the information received, 4.61 lakh hectares of cropped area in Uttar Pradesh and 0.84 lakh hectares cropped area in Bihar were affected due to heavy rains/floods/landslides during Southwest monsoon and post monsoon 2009. The Government of Delhi had not reported any damage in agriculture due to floods during 2009.

As per the Scheme of relief assistance, the State Government concerned is required to initiate the relief operations in the affected areas out of the corpus of Calamity Relief Fund (CRF), which is contributed by the Government of India and the State Government in the ratio of 75:25. Distribution of relief on ground is the responsibility of the State Government concerned. The Government of India supplements the efforts of the State Governments by providing logistic and financial support, where necessary.

Additional financial assistance is provided from the National Calamity Contingency Fund (NCCF) in the wake of natural calamities of severe nature.

The extant norms for providing assistance from CRF/NCCF *inter alia* provide assistance in the form of Agriculture Input Subsidy to the farmers whose crops are affected due to floods.

The State of Bihar had been allocated an amount of Rs. 167.45 crore in the CRF for the year 2009-10 comprising Rs. 125.59 crore as Central contribution and Rs. 41.86 crore as State contribution.

The State of Uttar Pradesh had been allocated an amount of Rs. 332.74 crore in the CRF for the year 2009-10 comprising Rs. 249.55 crore as Central contribution and Rs. 83.19 crore as State contribution.

Entire Central share for the year 2009-10 had been released to the States of Bihar and Uttar Pradesh.

No memoranda seeking financial assistance from NCCF were submitted by the State Governments of Bihar and Uttar Pradesh for floods of 2009.

Approval to societies under FCRA

2802. SHRI BHAGIRATHI MAJHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Foreign Contribution Regulation Act (FCRA) approved NGOs institutions and societies in the country, State-wise, religion-wise and year of its approval;